

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 3252/2002

This the 13th day of December, 2002

HON'BLE JUSTICE SH. V.S. AGGARWAL, CHAIRMAN
HON'BLE SH. V.K. MAJOTRA, MEMBER (A)

Jeet Ram, Senior P.E.T.
Govt. Boys Senior Secondary School,
M.B.Road, Pushp Vihar, Sector-1,
New Delhi.
(Applicant in person)

Versus

1. Deputy Director (South),
South District,
Defence Colony,
New Delhi.
2. Director Education,
Old Secretariate, Delhi Admn.
Delhi.
3. D.D.O. Govt. Boys Senior Secondary School,
M.B.Road, Pushap Vihar,
Sector-1,
New Delhi-110017.

O R D E R (ORAL)

Justice Sh. V.S. Aggarwal,

The grievance of the applicant is that he had worked and discharged the duties from 1.11.2000 to 31.1.2001 when he is alleged to have attained the age of superannuation.

2. In this regard applicant claims that he has not been paid his salary. If that is so, and applicant has discharged his duties for the above said period, i.e. 1.11.2000 till 31.1.2001, the respondents may consider and pass appropriate orders in case he has discharged his duties. He may, in accordance with law, be paid the salary for the said period.

OA is disposed of.

V.K. Majotra
(V. K. MAJOTRA)
Member (A)

V.S. Aggarwal
(V.S. AGGARWAL)
Chairman